

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2014

Subject : Petition for seeking Commission's permission to maintain status-quo for injection of infirm power under UI mechanism till declaration of COD of Unit-I or 31.3.2015 whichever is earlier.

Date of hearing : 24.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Neyveli Lignite Corporation Limited

Respondents : Southern Regional Power Committee and others

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Shri R. Mohan, NLC
Shri S. Sankaran, NLC
Shri K. Nambirajan, NLC
Shri S. Gnana Prabhakaran, NLC
Ms. Jayantika Singh, POSOCO

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for extension of time for injection of infirm power into the grid for the purpose of commissioning test including full load test of Unit-I of NLC TPS-II Expansion upto 31.5.2015 or date of commercial operation, whichever is earlier. She submitted that as per BHEL's report, major issues being faced are attributable to large size of CFBC boiler which is being commissioned for the first time in the country. Learned counsel for the petitioner submitted that the Ministry of Coal vide its letter dated 4.7.2014 has requested Department of Heavy Industry to intervene the matter so that the unit of TPS-II Expansion may be commissioned at the earliest.

2. After hearing the learned counsel for the petitioner, the Commission directed the petitioner to file an affidavit by 8.8.2014 the time line duly endorsed by BHEL giving details of rectification/ modification work to be carried out in CFBC boiler and other areas to make it ready for full load testing before declaring COD of the Units.

3. The Commission directed that due date of filing the information should be strictly complied with.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-

(T. Rout)

Chief (Law)